

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 116

IA (I.B.C)/742(CH)2024
And
CP (IB) No. 112/Chd/Pb/2020

IN THE MATTER OF:

MG Polyplast Industries Pvt. Ltd. ...Petitioner-Operational Creditor

Versus

Jindal Buildsays Ltd. ... Respondent-Corporate Debtor

Under Section: 9, 60(5) IBC 2016

Order delivered on 01.04.2024

CORAM:

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner in : Mr. Sanyam Jain, Advocate
main CP and
respondent in IA
No.742/2024

For the Respondent : Mr. Devansh Khanna and Mr. R.S. Randhawa,
in main CP and Advocates
applicant in IA
No.742/2024

ORDER

IA (I.B.C)/742(CH)2024

It is stated by the Ld. Counsel for the applicant that he has moved this IA No.742/2024 for payment of the entire principal amount. Upon which, it is stated by the Ld. Counsel for the respondent that he has not received the copy of the

application. Ld. Counsel for the applicant is directed to supply IA No.742/2024 to the Ld. Counsel for the respondent during the course of the day. Reply, if any, to the said application be filed within one week with a copy in advance to the counsel opposite. List the matter for arguments on 07.05.2024.

CP (IB) No.112/Chd/Pb/2020

List the matter for arguments on 07.05.2024.

Sd/-
(L. N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)